COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 387 OF 2017 & IA NO. 1102 OF 2017 & IA NO. 365 OF 2018

Dated: 22nd March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Southern Power Distribution Company of

...Appellant(s)

Andhra Pradesh Ltd.

Versus.

Andhra Pradesh Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

Mr. Basava Prabhu Patil, Sr. Adv.

Ms. Prerna Singh Mr. Geet Ahuja

Counsel for the Respondent(s)

Mr. K.V. Balakrishan Mr. K.V. Mohan for R-1

Mr. Krishnan Venugopal, Sr. Adv.

Mr. A. Venayagam Balan Mr. A. Sashidharan for R-4

ORDER IA NO. 365 OF 2018

(For deletion of respondent Nos. 3 & 4)

We have heard learned senior counsel for the parties. IA No. 365 of 2018 for deletion of respondent Nos. 3 and 4 is allowed. Application is disposed of.

APPEAL NO. 387 OF 2017 (for Admission after notice)

We have heard learned senior counsel for the parties. The learned senior counsel for the parties agree that both the matters i.e. appeal No. 387 of 2017 and IA No. 126 of 2018 in EP No. 01 of 2017 in appeal No. 228 of 2012 will be heard together on merits.

List the matter on **08.05.2018**.

(Justice N. K. Patil) Judicial Member (I. J. Kapoor) Technical Member